SHRI LAKSHMANA MAHAPATRO (Orissa): Sir, I have a serious complaint to make. We have been claiming in this House for a pretty long time that the M.I.S.A.—Maintenance of Internal Security Act—should be repealed, Now, . . .

MR. CHAIRMAN: This has nothing to do with this.

SHRI LAKSHMANA MAHA-PATRO: No, no. I am making statement. What are they going to do about it?...(Interruptions) Ιt not been repealed. They have held out an assurance to the country that the MISA will be repealed. This session is going to conclude in the next two days. If they are not really interested in repealing the MISA, then they should tell that they are not prepared to do so. But if they are prepared to do it, there is already a Bill brought forward by Shri Bhupesh Gupta pending in the House which should be passed; they can pass it through the process of voting. This has been demanded by both Houses of Parliament for many months. One year has passed since this party took over charge. But till now they have not done it. Therefore, we demand that it should be placed on the Agenda on the 17th and it should be passed in the House on the 17th.

SHRI BHUPESH GUPTA (West Bengal): This assurance was given outside through a letter. This assurance was given to this House during this session itself. A ment was made that the Government had decided to withdraw the Criminal Procedure Code (Amendment) Bill Then they gave an assurance and made a statement that MISA will be repealed. We are told that a Bill has been introduced in the other House. But, strangely enough, this simple Bill 's not being passed in this House. Why? What is the trick about it? I demand, Sir, that you kindly direct the Government: if you can-

not do it here, I have a Bill pending here which we can pass, according to the Rules, through the ballot. I do not know what is going to happen tomorrow. It is a very serious matter. It is a one-word or one-sentence Bill. This is not being passed, whereas so many other things are being brought in. Therefore, Sir, you should give the Government a direction in matter. Even today we know Members of the Lok Sabha will give full co-operation if the Government wants to have this Bill passed today in the other House; I have full information about this. Or they can get passed on Wednesday. Why should this not be done? You are playing with the Members of both Houses. Having introduced the Bill, it does not take any time; there complete agreement on this. There is no dispute and even then the Bill is not passed. Do I take it that alibis are being looked for so that if they can find some alibis, they say that we cannot repeal it?

SHRI PILOO MODY (Gujarat): No, Mr. Bhupesh Gupta.

SHRI BHUPESH GUPTA: I take your word. But unfortunately you are not the Minister.

SHRI PILOO MODY: Fortunately I am not a Minister.

SHRI BHUPESH GUPTA: I do not know your idea of fortune. But people do not share your views in this matter. They are trying to become Ministers, remain Ministers and die as Ministers. Therefore, I say that MISA must be repealed during this session and if it is not done, we can come to only one conclusion. Government is looking for some alibis. Maybe somebody will start movement outside, as we are hearing and then this MISA or Preventive Detention Law will be used. It therefore that the Goernment is keeping the Preventive Detention alive. It looks as if the Government is acting mala fide in this matter. The

Minister for Parliamentary Affairs is sitting here. I am not telling anything to Mr. Advani because he is not concerned with it. The Minister for Parliamentary Affairs should convey to the Prime Minister that this is not the way that you introduce a Bill and then forget about it and take advantage of other things so that the Members do not remember it. We are not that forgetful in this matter. hope that the matter is being raised in the other House also. should first be passed there and then here. It will take any time at all. No programme will be disturbed. Nothing comes in the way except the motivations of the Government. They can pass the Bill without, in the slightest manner, disturbing the official business or any other business that is already before the House. Therefoe, I demand that this should be done immediately and we should not wait for another two months. find that they are very prompt other things, but not in this.

STATEMENT BY MINISTER Restructuring of the Liquified Petroleum Gas Agencies

पैट्रौलियम तथा रसायन ग्रौर उर्वरक मंतालय में राज्य मंत्री (श्री जनेश्वर मिश्र) श्रीमन्, इम मदन में पहले बताया जा चुका है कि तरल पैट्रोलियम गैम (एल०पी०जी०) ग्रथवा खाना पकाने की गैस की विभिन्न कंपनियों की वर्तमान एजेंसियों के पुनर्गटन श्रीर उसके फलस्वरूप नयी एजेंसियां खोलने के संबंध में एक वक्तव्य दिया जायेगा। मैं श्रव मदन को इस संबंध में सरकार के दृष्टिकोण से श्रवगत कराना चाहता हूं।

जहा यह जरूरी है कि खाना पकाने की गैस के विभिन्न कपनियों के वितरकों के पास एजेसी का श्राकार ऐसा हो जो एजेसी के किफायती श्रौर दक्षतापूर्ण काम करने में सहायक सिद्ध हो, वहा इस बात को भी सुनिक्चिन करना होगा कि ये वितरण एजेंसियां इतने बड़े श्राकार की न हो जाये या इतने बड़े श्राकार की न वनी रहे जिससे श्रन्य व्यक्ति इस प्रकार की वितरण एजेंसियों को चलाने के श्रवमर से विचत रह जाये। इस उद्देश्य को ध्यान में रखते हुए श्रव एक ऐसी सीमा निर्धारित करने का निर्णय लिया गया है जहां तक कोई वितरक श्रपना व्यापार जारी रख सकेंगा या वटा सकेंगा। काम करने की विभिन्न शर्तों और विभिन्न इलाकों में कार्य सचालन की लागत पर विचार करते हुए प्रत्येक वितरक के लिए प्रति माह मिलिण्डरो के रिफिल की अधिकतम सख्या निम्नलिखित रूप में निर्धारित की गई है —

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महकारी समितियों को उक्त सीमाक्रो में छूट होगी।

तेल कंपनियों को अब निदेश दे दिया गया है कि वे इन सीमाओं के आधार पर अपनी वर्तमान वितरण एजेसियो के पूनर्गठन के लिए कदम उठाये। परन्तु हिन्दुस्तान पैट्रोलियम कार्पो-ग्रौर कैलटेक्स ग्रायल रिफाइनिग रेशन लि० (इडिया) लि० की खाना पकाने की गैम का वितरण प्रधिकाशतः मैसर्स कोसन गैस जे० के० गैस कपनी, ईस्ट कोस्ट गैस कपनी, डोमेम्टिक गैस प्राइवेट लि० ग्रादि ग्रनदानग्राही कपनियों (कसेशनरीज) के माध्यम से किया जाता है। ये अनदानग्राही कपनिया अपने एजेटों के माध्यम से उपभोक्ताओं को खाना पकाने की गैम मप्लाई करती है। इन अनुदानग्राही कपनियों का पूरी तरह में ऋधिग्रहण कर लेने के बाद ही इनकी एजेमियों के पूनर्गठन से संबंधित प्रकृत पर विचार करना संभव होगा। इस सबध मे पहले से ही कार्यवाही स्नारम्भ कर दी गयी है। स्रन्य दो कपनियो अर्थात् इडियन ग्रायल कार्पोरेशन लि० ग्रीर भारत पैटोलियम कार्पोरेशन लि० को जो खाना पकाने की गैम की मार्केटिंग मीधे ग्रपने वितरको के माध्यम से करती है, इन्ही सीमात्रों के ग्राधार पर ग्रपनी वर्तमान एजेमियों का पूनर्गठन करने की सलाह दी गयी है। इंडियन ग्रायल कार्पोरेशन श्रपने उन कुछ वितरको के व्यापार में मुधार करने के लिए इस म्रवसर का लाभ उठायेगा, जिनके वर्तमान व्यापार मे उचित लाभ की व्यवस्था करने के लिए मुधार ग्रोक्षित

सदन में पहले यह भी घोषणा की गयी थी कि ग्रगले वर्ष में विभिन्न तेल किपनियो द्वारा तीन लाख नये ग्राहकों को गैम कनेक्शन दिये जायेंगे। इन मीमाओं के प्राधार पर वर्तमान वितरण एजेंसियों के पुनर्गठन श्रौर तीन लाख ग्राहकों को गैस सप्लाई करने के उद्देश्य से ग्रतिरिक्त कुर्किंग गैस की मार्केटिंग पर विचार